

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 20.4.2016

OA No. 291/00258/2016

Mr. Ashok Joshi, counsel for the applicant.

Matter relates to transfer in the department of Posts.

Heard. Counsel for applicant submitted that vide order dated 4.4.2016 (Ann.A/1) the applicant whose name figures at S.No.13 has been transferred from P.O. Mundru Sikar to P.O. Patan Sikar. He further submitted that the applicant has only one year and two months service left to retire and as per Ann.A/3 guidelines issued by the department regarding rotational transfer, a person who have just one year or slightly more to go on 31st March of the next year before superannuation are exempted from rotational transfer. In this regard it was submitted that applicant made a representation on the same date to the respondent authorities (copy of the representation submitted during the course of hearing), but so far, no action has been taken and prayed for stay on the transfer order Ann.A/1 qua the applicant.

Considered the aforesaid contention and perused the record. As the applicant has submitted the representation dated 4.4.2016 (copy of which was produced before the Tribunal today) and the same is still pending, it is deemed appropriate to dispose of this OA at admission stage itself with certain directions without going into the merit of the case, lest it may be prejudice the case of either side. Accordingly, the applicant is directed to submit a copy of this order along with paper book and his representation dated 4.4.2016 to the competent authority within 3 days from the receipt of

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copy of this order. Further, the respondents are directed to decide the same in accordance with law within 15 days of the receipt of submission of copy of this order along with paper book, by the applicant. Till then the affect and operation of transfer order dated 4.4.2016 (Ann.A/1) qua the applicant shall remain stayed.

In view of the limited relief being granted, the requirement of issuing of notices to the respondents is dispensed with.

Accordingly, OA is disposed as above, with no order as to costs.


(MS. MEENAKSHI HOOJA)
ADMINISTRATIVE MEMBER

Adm/